

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

WEDNESDAY, THE TWENTY FIFTH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 161 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 06/01/2026, in W.P. No. 25501 of 2025 on the file of the High Court.

**Between:**

Syed Ali Hussain Razvi, S/o Syed Abid Hussain Razvi, Aged 33 years, Occ. Private Employee, R/o. 17-3-472, Yakathpura, Yakathpura Mahal Theatre, Hyderabad.

...APPELLANT

**AND**

1. The State of Telangana, Rep by its Principal Secretary, Home Department, Secretariat, Hyderabad.
2. The Commissioner of Police, Hyderabad, Basheerbag, Special Branch City, Hyderabad.
3. The Inspector of Police, Pakistan Branch, Special Branch City, Hyderabad.
4. Union of India , Rep. by its Principal Secretary, Ministry of External Affairs Department, South Block, New Delhi.
5. The Regional Passport Office (RPO), Address at 73, Red Cross Road, Shivaji Nagar, Secunderabad. Telangana – 500003.

**Respondent Nos. 4&5 are impleaded as per Court Order dated 25.02.2026 vide I.A.No. 3 of 2026 in W.A. 161 of 2026**

...RESPONDENTS

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the effect and operation of the order dated 06/01/2026 passed by the Learned Single Judge in WP.No. 25501 of 2025 pending disposal of the above Writ Appeal

**IA NO: 2 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to take any coercive steps pending the disposal of the above Writ Appeal

**Counsel for the Appellant: SRI. S SRIDHAR**

**Counsel for the Respondent Nos. 1to3: SRI MAHESH RAJE, GP FOR HOME**

**Counsel for the Respondent Nos. 4&5: SRI N. BHUJANGA RAO,  
DY.SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 161 of 2026

DATED : 25.02.2026

Between:

Syed Ali Hussain Razvi

... Appellant

AND

The State of Telangana,  
rep. by its Principal Secretary,  
Home Department,  
Hyderabad and four others

... Respondents

JUDGMENT:

Sri S. Sridhar, learned counsel appears for appellant/writ petitioner.

Sri Mahesh Raje, learned Government Pleader for Home appears for respondent Nos.1 to 3.

Sri N. Bhujanga Rao, learned Deputy Solicitor General of India, appears for respondent Nos.4 and 5.

2. The instant Writ Appeal was preferred against the order dated 06.01.2026 passed by the learned writ Court in Writ Petition No.25501 of 2025 refusing to interfere in the matter.

The appellant has sought declaration that the action of

respondent No.3 in harassing him to apply for long term visa else they would initiate prosecution, is illegal. The learned writ Court in the operative part of the order under appeal observed as under:

“In view of the above, this Court is of the considered view that petitioner has not made out any case. However, since it is stated in the counter as well as in the written instructions filed by the 3<sup>rd</sup> respondent, that as per the Government Order dated 28.04.2025 all the Pakistani nationals holding LTVs and not obtained an Indian citizenship shall apply afresh for LTVs and both petitioner and his mother applied for LTVs in July 2025, respondents are directed to consider the same and pass appropriate orders in accordance with the guidelines issued in that regard, ~~as~~ early as possible.

With the said direction, the Writ Petition is disposed of.  
No costs.”

3. When the matter was taken up on 11.02.2026, after hearing the learned counsel for the parties, learned Government Pleader for Home and learned Deputy Solicitor General of India were granted time to seek instructions after impleading the passport authorities.

4. The matter was taken up yesterday when learned counsel for the appellant produced a photo copy of a document said to be a passport issued in the name of the appellant. The same is placed on record.

5. On the other hand, the learned Government Pleader for Home produced a copy of the letter dated 05.07.2025 authored by Mr. Syed Ali Hussain Razvi (Imran) seeking long term visa. The matter was adjourned for today to enable the learned counsel for the appellant to seek instructions.

6. Today, the learned Deputy Solicitor General of India has produced a letter dated 03.10.2025 addressed by the Office of the Regional Passport Officer, Hyderabad, to the Inspector of Police, Office of the Inspector of Police, Pakistan Branch, SB City, Hyderabad, C/o Old Commissioner of Police, Hyderabad, to the effect that as per the details furnished, no passport details could be retrieved from their database in respect of Mrs. Gohar Fatima and her son, Mr. Imran Hussain Abid @ Styed Ali Hussain Razvi, Indian Origin Pakistani National.

7. The learned counsel for the appellant has again stated that the appellant is in possession of the passport.

8. However, after some arguments, the learned counsel for the appellant seeks permission of this Court to withdraw this appeal.

9. The learned counsel for the respondents do not object to it.

Accordingly, the instant Writ Appeal is dismissed as withdrawn. The respondents are at liberty to take appropriate steps in accordance with law. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/-MOHD. ISMAIL  
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. S. SRIDHAR, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. N. BHUJANGA RAO, DY.SOLICITOR GENERAL OF INDIA [OPUC]
4. Two CD Copies

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**HIGH COURT**

**DATED:25/02/2026**



**JUDGMENT**

**WA.No.161 of 2026**

**DISMISSING THE WRIT APPEAL AS WITHDRAWN  
WITHOUT COSTS**

(7) PMG.  
16/3/26.